

DIVISION BENCH
COURT - II

P-104

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/246(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH APRIL 2024

IN THE MATTER OF	VHYOM MINES AND MINERALS PRIVATE LIMITED VS KAMPER CONCAST LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Avirup Chatterjee, Adv.] For the Operational Creditor

Mr. Tarun Chatterjee, Adv.] For the Corporate Debtor

ORDER

1. Learned Counsel for the Operational Creditor present. Learned Counsel for the Corporate Debtor present.
2. Learned Counsel for the Corporate Debtor submits that his client has already proposed to settle with the Operational Creditor. Let the same be brought on record by way of an affidavit.
3. However, learned Counsel for the Operational Creditor does not have any instruction to settle the matter.
4. List this matter on **12th June, 2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)